

291/292 CRM-M-14632-2022 (O&M)

TEJINDER PAL SINGH BAGGA V/S STATE OF PUNJAB AND ANOTHER

Present:- Mr. Randeep Singh Rai, Senior Advocate and
Mr. Chetan Mittal, Senior Advocate
Mr. Gautam Dutt, Advocate,
Mr. Anil Mehta, Advocate and
Mr. Mayank Aggarwal, Advocate
Mr. N.K. Verma, Advocate
for the petitioner(s).

Dr. Anmol Rattan Sidhu, Advocate General, Punjab with
Mr. Puneet Bali, Senior Advocate,
Mr. Hittan Nehra, Addl.A.G., Punjab,
Mr. V.G. Jauhar, Sr. DAG, Punjab,
Mr. H.S. Sitta, AAG, Punjab,
Mr. H.S. Multani, AAG, Punjab,
Mr. Surjeet Bhadu, Advocate,
Mr. Vikram Brar, Advocate,
Mr. Vishavjeet Beniwal, Advocate,
Mr. Rajbir Singh Attri, Advocate ,
Mr. Gagandeep Jammu, Advocate,
Mr. Prashant Manchanda, Advocate,
Mr. Ferry Sofat, Advocate and
Mr. Pratham Sethi, Advocate

Mr. Vinod Ghai, Sr. Advocate with
Ms. Kanika Ahuja, Advocate,
Mr. Edward Augustine George and
Ms. Mahima Dogra, Advocate
for the complainant-respondent no.2.

I have heard learned counsel for the parties and gone through the documents which were referred during the course of hearing.

Learned Advocate General, Punjab submits that they need to place on record additional documents and in the meantime, assures that the arrest warrants against the petitioner shall not be executed till the next date.

Given the concession made by learned Advocate General, Punjab, the warrants of arrest issued against the petitioner by the concerned Court in the present FIR shall not be executed till the next date. Furthermore, no coercive steps shall be taken against the petitioner till the next date of hearing.

It is clarified that in case the police want to interrogate the petitioner, it shall do so only at the place of his residence at Delhi and that too, only twice before the next date of hearing. The petitioner shall be interrogated

only for one hour each time between 10-00 a.m. to 5-00 p.m in the presence of his counsel. The investigation team shall not consist of more than three persons and it shall be led by an officer not below the rank of an IPS officer.

The police report under Section 173 CrPC shall also not be filed till the next date of hearing.

On joint request of the parties, list on 6.7.2022, **on which date the matter shall be heard finally.**

Parties to complete their pleadings and file relevant documents whatsoever, in the meantime. It is requested that none of the parties should seek an adjournment on the next date of hearing.

May 10, 2022
AK

(ANOOP CHITKARA)
JUDGE



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